

Court No. - 1

WWW.LIVELAW.IN
Case :- P.I.L. CIVIL No. - 12799 of 2021

Petitioner :- Abhishek Tripathi

Respondent :- State Of U.P. Thru. Chief Secy. Lko & Others

Counsel for Petitioner :- Shreya Chaudhary

Counsel for Respondent :- C.S.C.,Manoj Sahu,Prashant Kumar,Waseeq Uddin Ahmed

Hon'ble Ritu Raj Awasthi,J.

Hon'ble Dinesh Kumar Singh,J.

1. This case has been taken up through video conferencing.
2. Opposite party Nos.1, 2 and 6 are represented by Mr.Q.H.Rizvi, learned Standing Counsel for the State. Notice for opposite party No.3 has been accepted by Mr.Waseeq Uddin Ahmed, Advocate while notice on behalf of opposite party No.4 and 5 has been accepted by Mr. Prashant Kumar, Advocate.
3. This is a public interest litigation. The petitioner has made serious allegations against functioning of opposite party Nos.3, 4 and 5. It is alleged that draft of C.A.G. audit report regarding accounts of opposite party Nos.3, 4 and 5 has not been placed in the public domain. The said report was submitted in the year 2018 requiring comments from opposite party Nos.3, 4 and 5. The C.A.G. has not finalized the report and placed it before the Hon'ble Governor for onward submission in the Assembly.
4. Contention is that since functioning of opposite party Nos.3, 4 and 5 involves public expenditure, as such the report of the C.A.G. is required to be placed in the public domain, an enquiry by constituting S.I.T. or a court monitored CBI enquiry and ED enquiry has been prayed in this petition.
5. We would like to know the response of the opposite parties on the allegations made in the writ petition. It is submitted that opposite party No.6 is a nodal agency of opposite party Nos.3, 4 and 5.
6. Let a response be filed by the opposite parties by the next date.
7. The petitioner may implead Comptroller and Auditor General of

India as a party in the writ petition, if the petitioner is so advised.

8. List this case in the week commencing 12.07.2021 as fresh.

Order Date :- 24.6.2021

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